[श्री नन्द किशोर भट्ट]

श्रीमन्, आपने देखा होगा, राष्ट्रीयकरण के बारे में हमारे विरोधी पक्ष के माननीय सदस्य महोदय ने बहुत सी बातें कहीं। हम सब जानते हैं, एक ओर जहां सरकार देश में कई प्रकार के क्रांतिकारी और नए आर्थिक कदम उठा रही है तो दूसरी इस देश में ऐसा तबका है, एक ऐसी लाबी है, जो बराबर चाहती है कि किसी प्रकार राष्ट्रीयकरण की नीति में सरकार को असफलता मिले। तो इस बात से मैं सावधान करना चाहता हूं और कहना चाहता हूं जनता हमारे साथ है, जो हमने उसको वायदे किए हैं, जो उसके सामने आर्थिक कार्यक्रम रखे हैं, जब तक हम उस पर कायम हैं तब तक हमें इस प्रकार की लाबी से किसी प्रकार प्रभावित होने की आवश्यकता नहीं है और बड़े साहस के साथ इस मामले में आगे बढ़ना चाहिए और ऐसी व्यवस्था बनानी चाहिए जिससे विकास कार्य के लिए पूंजी मिले, नए नए साधन मिलें और उसके लिए जो आर्थिक व्यवस्था चाहिए वह इस प्रकार की नीति से बहुत अच्छी तरह प्राप्त हो सकता है।

मैं अंत में यह कहना चाहूंगा कि इस समय सारे समाज में जहां जहां भी लोगों के अंदर इस जनरल इंश्योरेंस के बारे में शंका है, जहां लोगों को इस बात की शिकायत है कि कम्पेन्सेशन की पूंजी जो रखी गई है आर्बिट्रेरी तरीके से रखी गई है उसकी बेसिस से लोगों को बड़ा असंतोष है और जब तक पार्लियामेंट के सामने वह बेसिस ठीक से नहीं रखेंगे तब तक जो शेड्यूल में आंकड़े दिए गए हैं उन आंकड़ों से हमें काफी गलतफहमी है, असंतोष भी है और श्रीमन् मैं यह चाहूंगा कि जहां एक ओर राष्ट्रीयकरण के लिए हम नए नए कदम लेते जा रहे हैं, बड़ी बड़ी जिम्मेदारियां लेते जा रहे हैं वहां सरकार की जो खामियां हैं, जो कमियां हैं, जिनके बारे में जनता में असंतोष है, उनको दूर करना चाहिए और बीमे का काम करने वाले कर्मचारियों में भी अनुकूल भावना पैदा करने में, बढ़ाने में सहायक हो जिससे यह उद्योग काफी अच्छे ढंग से जनता को आर्थिक समृद्धि की कल्पना के स्वप्न की मंजिल को, प्राप्त करने की दिशा में सहायक हो सके। धन्यवाद।

---

6 P.M.

DISCUSSION UNDER RULE 172 *RE.* THE NEW SUGAR AND SUGAR-CANE POLICY FOR THE YEAR 1972-73

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Now, let us take up the discussion under Rule 176. Shri Goray, 15 minutes. I do not know how long we can sit. There are more than ten speakers. Fifteen minutes for you and for the remaining ten minutes each.

SHRI N. G. GORAY (Maharashtra): Sir, you know that I always observe time-limit and I shall try to be within the time. I have a suspicion that yesterday the strategy of the Government was to make this policy statement at the end of the Session so as to prevent the Opposition from raising any debate and having a full-fledged discussion on this. I, therefore, welcome this opportunity and I shall be brief within the time given to me. This issue concerns, I should say, the entire nation. After all sugar is a commodity which is consumed by almost everybody right from childhood to old age. This is something which concerns the fifty-five crores of people of India, not only the manufacturers or dealers or the cane-producers. Therefore, I would have liked the Government to give very serious thought to the policy that they have been evolving for the last two or three years. It is not that something suddenly has taken place and they are meeting an emergency. The whole crisis has been developing for

the last two or three years and in this House as well as in the other House again and again the Members have tried to draw the attention of the Government to the alarming situation so far as the sugar crisis was concerned, and Government also has been assuring us that they are thinking about it, they are evolving a plan, they are evolving a policy, they are also considering whether the sugar mills should be nationalised or not. I may remind the House that no less a person than the Food Minister himself—who is today not present in the House—had assured this House that steps would be taken to see that the sugar prices do not go beyond Rs. 2 a kilo. Therefore, Sir, I would like to subject this new policy to a rather severe examination.

After all what does this policy statement say? It can be divided into three parts. One is so far as the sugarcane producers are concerned. That is paragraph No. 1. In the second paragraph they have dealt with the sugar manufacturers. In this third paragraph they have given us certain assurances about the future plan of how to raise the sugar production, etc. etc. I shall try to deal with all these three aspects. The first thing that I would like to submit to the House is that for the last three years the sugar production in this country is going down. The peak year was 1969-70 when the production reached the all-time high of 42.6 lakh tonnes. From there it came down to 37 lakh tonnes; then it came down again to 33 lakh tonnes; and this year perhaps it may be somewhere about 34 or 35 lakh tonnes. (*Interruption :* 31 lakh tonnes). It is going down. In the light of this, only today the assurance given by the Minister that he hopes that the production will rise at the end of the Fourth Plan to 44 or 45 lakh tonnes should be examined, and to say the least it sounds almost fantastic. After all how are they going to bring about such a production, almost a great leap forward from 31 lakh tonnes to 44 or 45 lakh tonnes? How do they mean to achieve it? Here you have got the key to their thinking. They think that if the Government decides, as it has decided, that the minimum price of sugarcane for the 1972-73 season is fixed at Rs. 8 per quintal linked to a recovery of 8.5 per cent, with a premium of 9.4 paise per quintal for every 0.1 per cent increase in recovery above 8.5 per cent, then the producer will have sufficient incentive to produce more. Now, this is an assumption which I question. It is not as if the Minister does not know the reaction of the cane producers. In Punjab, in UP, in Bihar which are the major cane producing centres in India, apart from Maharashtra and Tamil Nadu, they have demanded a higher price and it is much higher, about Rs. 12. Now, the government are not going to give that. They are giving them Rs. 8 per quintal linked up with the recovery rate of 5 per cent. Now, does the Minister think seriously that this sort of incentive is going to enthuse the cane producer? I beg to submit that he is going to be disappointed. He is coming in for a very big disappointment and a very big distress. Therefore, I would plead with him—he may have to revise his price structure because the prices of inputs have all gone up much. It is not the peasant does not feel enthused only because the prices given are low, during the last few years, but also because the prices are going up and especially the prices of fertilizers, of oil, of tractors and the last but not the least of the prices of electric power. Now, when these prices are going up and we are going to cut into his profit, do you mean to say that this price structure is going to enthuse the cane producers to produce more. That is my first point.

Let us come to the manufacturers. And here the bias is clear. If I may say so, the days of 'garibi hatao' seem to be over. The commitments that we made to the people to the effect that we are going to usher in a new sort of

[Shri N. G. Goray.]

economy has been quietly shelved and a new phase is now coming up and it is to try to accommodate the manufacturers as much as you like, I mean, if this is the new phase, let them say so openly. But let them not play with the people speaking in the name of 'garibi hatao', in the name of curbing the prices, etc. and at the same time seeing to it that the manufacturer is not harmed in any way. What is the new strategy? The new strategy is that instead of 60—40, the levy sugar will be fixed at 70 and 30 per cent will be for the free market. And this 70 per cent is also deceptive because in that is included the 3.5 per cent export figure. So, it really means 66.5 per cent. If this is so, I realy want to ask you whether this is going to affect the sugar price at all. Is it not a sort of allowing a big margin for the manufacturer not only to make up for what he loses so far as the levy sugar is concerned but also to earn much more in the open market? And that is exactly what is happening.

Yesterday he placed before this House his policy statement and today the Times of India reports that there is a spurt in the sugar prices in the Delhi market. It is as if these people are working in collusion—you make a policy statement; immediately it has an effect on the price line of not bringing it down but of shooting up. Therefore, I would ask: What are you gaining? Now, the Minister in the morning told us that the capacity of the plants is going to be augmented. Even with the capacity that you have, once you assure them enough cane supply it will work. You know that three years back we had 42 lakh tonnes of sugar. So it is not as if additional plants are necessary. What is necessary is an assured supply of cane, and an assured supply of cane will not be possible unless you raise the prices of sugar cane. This is the logic behind it and that is exactly what they are trying to avoid.

Therefore I was saying that even if you were to take 30 per cent out of the total sugar production and keep it in the open market, with 70 per cent for the levy, this is not going to make the sugar cheaper for the common man. Therefore, I suggest some other steps. All of us on this side have demanded total rationing. Take over all the sugar that is produced and then give it to the people through the rationing shops. Your answer is that your rationing machinery has collapsed, that your rationing machinery is not as efficient as it ought to be. Who is to blame? You have been playing with this. First rationing, then derationing, control, half control and full control and so on. Who is doing all this? Long back I remember Dr. Gadgil and Mr. Gorwala had told us that in a developing country if you really want to assure the common man that his needs would be satisfied at a price which he can afford, then the nation will have to go in for rationing for a long period, not two years, three years or five years, but for a longer period unless you get really stabilised and we, therefore, suggest to the Minister that so long as you are not satisfied that you will be able to produce in this country at least 40 lakh tonnes of sugar per year you must not decontrol. Once it is 42 lakh tonnes. Then it is 31 lakh tonnes and then 32 lakh tonnes. It is playing havoc with our lives. Therefore, I would request the Minister, I insist upon him, I urge upon him that a commodity like sugar which has entered into every household should be so controlled that you ensure the supply of sugar at controlled rates to the common man. Let the common man be assured that he will get his cup of tea at the proper price.

The third point that I want to speak about is the future plan. This is the usual way of saying that all the scientific know-how etc. will be pressed into service. In the first place, even if you press all the scientific know-how and

technological know-how and what not into service, it takes a long time, a period of gestation, two, three or five years and after that they will start giving you some dividends. Are you going to deal with this problem as if it can wait for another four or five years?

Another thing I would like to point out is that there is a suggestion of the imposition of a small extra Central cess on sugar specifically intended for the sugar cane development. I do not know who is going to bear this cess because whenever a cess comes ultimately it will be the consumer who will have to suffer because everything will be transferred to the shoulder of the consumer. Why is this cess wanted? It is put in the name of new researches, scientific advancement that they are going to make. I will tell you what will happen to this cess. You have been recovering cess from all the factories for the improvement of roads etc. But you will find that roundabout all the sugar factories the roads are the worst because this cess is quickly converted into general revenue. Therefore, I say that this particular cess also will not offer any relief for the common man. The prices will be high, and in addition there will be this cess.

Sir, in this connection I would like to point out one thing—why the Ministry does not concentrate on certain things. Is it really so difficult to raise the production of sugar cane per acre from the miserable low standards that we have to something like 14 tonnes or 15 tonnes per acre, In Maharashtra it has been proved that per acre production can reach even 66 tonnes. In U.P. it is about 9 or 10 tonnes. Why should it be so. Can you not do it? In Hawaii they are producing six times what we produce here. You can select certain districts and concentrate all your technical know-how and scientific know-how and teach the farmer how to produce more sugarcane per acre. (*Time bell rings.*) Only one or two sentences more.

Another thing is, we have been told by experts that if the by-products in the process of manufacture of sugar could be properly utilised, then sugar itself becomes a by-product. We have been assured that if all these by-products are properly utilised, we can sell sugar for a song. Now I do not know whether this dream will become a reality in my lifetime. But it is true. I recently came across this information that in Cuba the sugar by-products are so well used that sugar becomes very cheap and they can afford to sell sugar very cheap. Can you not do something like that here? You will find that everywhere molasses are being wasted. Now, if the molasses could be used, if the other by-products could be used, if the bagasse could be used, then I am quite sure that this exorbitant price of sugar will not be there; it will not be necessary. So, these are the points which I would like to urge upon the Minister. In the end, I would again urge upon him that the entire production of sugar should be taken over by the Government and sugar should be rationed.

SHRI BIPINPAL DAS (Assam): Mr. Vice-Chairman, Sir, the sugar situation in the country has now become very serious. We have not been able to control the prices. The prices are going up. And not only that, the prices vary from one part of the country to another. For example, here if you get sugar at Rs. 4 per kilo, in my part of the country there was a time when it was sold at Rs. 5 per kilo. The further you go towards the corners of the country, the more you have to pay. In this matter, therefore, there is no doubt that our policy has completely failed.

One of the basic reasons why the Government has not been able to control the sugar price is that production

[Shri Bipinpal Das.]

has fallen down. My friend, Mr. Goray, has very clearly explained how it has gone down. Unless the production is raised, I do not think a rational sugar price policy or distribution of sugar can be worked out. Now, Sir, in this statement, the Minister has said something very optimistic. For example, it says "the issue price of levy sugar should be the same throughout the country". A very welcome statement so far as the statement goes. If the price becomes uniform for the whole country, everybody would welcome it. Secondly, the statement also talks of "creation of a sufficient buffer stock of sugar". Another very welcome statement. But the question is: How are we going to achieve these objectives? How are we going to create a buffer stock when the production goes on falling? How are we going to ensure a uniform price for the whole country when the present state of things continues?

Sir, the basic question is, two requirements are there for increasing the production of sugarcane. First, you have to put in more scientific know-how, technology and all that in order to raise the productivity of the land. And secondly, the sugarcane grower must be assured of a reasonable price. Now, they have raised the price of sugarcane by a little amount.

SHRI BANARSI DAS (Uttar Pradesh): Very small.

SHRI BIPINPAL DAS: No, if you take both the price and also the question of recovery, it becomes 20 per cent or so. It is round about that if you work out both. I concede that an increase of about 20 per cent is there. But that is not enough. It has been stated in the statement that when the Government tried to fix this price for sugar-cane, they had to take into consideration the price structure of other items. That is quite true. You have to take into consideration the price structure of other items. But unless you guarantee a reasonable price which will work as an incentive to the sugar-cane grower, production does not rise. Unless production is raised, the shortfall in the supply will continue to be there and the price cannot be controlled. And this is a fact which must be recognised, which must be admitted. It is absolutely clear, as Nanasahib Goray has said very clearly, that sugarcane growers have demanded to the extent of Rs. 12. Even if it is not granted, even if it is not raised to Rs. 12, my suggestion is that this should be raised to at least Rs. 10. Rs. 10 might work as some sort of an incentive for the sugar-cane grower.

Now, about levy I do not understand this 60 per cent, 40 per cent or 70 per cent, 30 per cent policy. Has it worked in the past? We allowed as much as 40 per cent to be used by the manufacturers in the open market, in the free market. Did it produce results? What have we seen today? After having experienced all these difficulties regarding the control of sugar price again we have revised this from 63.5 to only 70 This is the only revision. In all humility I want to submit this without going into arguments. I do not want to take the time of the House. Most of the Members are well aware of the facts. What is the difficulty of the Government to have a hundred per cent control over sugar? What is the difficulty? What is the rationale behind this kind of a formula? I have failed to understand this. So I would suggest that unless you go in for a hundred per cent control of sugar, you will never be able to control sugar price taking into consideration the fact that production is there where it was. Production is very low. It has not risen. Your distribution system is defective. And again you give another chance to the manufacturers to loot. I have failed to understand the rationale behind this

policy. I would suggest a hundred per cent control over sugar. And Nanasahib Goray has also pointed out that this 70 per cent levy sugar includes the export quota. Why should export quota be included in this 70 per cent? Why should it not go to the 30 per cent? Let the manufacturer make it from the 30 per cent. That also should be taken into consideration.

Now, there is a talk of improving the quality and the quantity of sugarcane production and all that. Now, I repeat unless sugarcane grower is assured firstly of a reasonable price, a fair price, an incentive price I should say, and secondly, unless you help the sugarcane grower to improve, to raise, the productivity of sugarcane, unless you take these positive steps towards this direction, I do not think simply talking about qualitative and quantitative improvements will yield any result.

The important question, the basic question, is this and let us face it. After having experienced this state if things over the last few years,—production has gone down; the price is going up; virtually it is uncontrolled; it is going up—Rs. 4, Rs. 5, Rs. 3½ and so on. It is absolutely in a chaotic condition. Sugar market today is in a chaotic condition. After having experienced all this, why should we take time to come to the conclusion, a definite conclusion, that unless the entire sugar industry is nationalised, there is no other way?

SHRI MAHAVIR TYAGI (Uttar Pradesh): Will that increase production?

SHRI BIPINPAL DAS: I have said both. I finished one part already, about raising the productivity of sugarcane. I may make it very clear, I am not trying to be dogmatic about nationalisation. Here is a situation. We have seen, even after we have allowed 40 per cent of our production to be sold by the manufacturers as they like in the free market and by which they have made...

SHRI NAWAL KISHORE (Uttar Pradesh): Thirty per cent.

SHRI BIPINPAL DAS: No, we allowed 40 per cent. They have made crores of rupees of profit. I need not go into that question. Everybody knows it. They cannot say that they have made any loss. The consumers suffer; the country suffers and the sugar-cane growers suffer. Manufacturers are making profit. After having experienced all these, do we need any more argument to prove that the urgent need of the hour is nationalisation of the whole sugar industry? This is not a very big industry. We have nationalised bigger things. Let us stop this game. There is no use playing this game any longer. Let us make up our mind once and for all. Sugar is a vital item in our daily life today. We may like it or not. But people have take to sugar every day. There was a time when people in the villages did not use sugar. But today everybody even in villages put sugar in tea. It has become part of everyone's life just like food or cloth. We cannot allow a handful of manufacturers to play with the life of our people. Therefore I urge upon the Government to ponder over this question seriously whether it is not time to think of nationalising the entire sugar industry. On the one hand give a fair price to sugarcane growers and on the other help them to raise sugarcane production through application of scientific inputs. But nationalisation is the only drastic remedy and this is the only solution to the problem that is before us.

In the end I would only add a few words about the distribution system. As Shri Goray has pointed out we are changing our policy very frequently.

[Shri Bipinpal Das.]

Sometimes it is rationing and then it is de-rationing and at other times it is total rationing. That is why our distribution system does not work. This is one of the basic reasons why the distribution system has failed to work in our country. We have been told that the Central Government has taken steps to advise the State Governments to improve the distribution system. I am sure that if we adopt a firm policy and a final policy and if the directives given to the State Governments by the Central Government are ultimately followed, then a good distribution system will come into existence.

श्री नवल किशोर (उत्तर प्रदेश) : उप-सभाध्यक्ष महोदय, मैंने बड़ी गौर से यह स्टेटमेंट पढ़ा और मुझे ऐसा लगा कि चीनी के बारे में कोई भी स्पष्ट पालिसी डिक्लेयर नहीं की गई है या नहीं। इस कागज में कुछ नहीं है। यह तो एक मखोल और एक मजाक किया गया है इस स्टेटमेंट में कोई भी पालिसी नहीं दिखलाई देती है।

श्रीमन्, इस स्टेटमेंट में क्या लिखा है और इसमें क्या दिया हुआ है यह तो मंत्रीजी ही समझ सकते हैं। जहां तक चीनी का सम्बन्ध है, इसमें तीन पार्टीज हैं। एक तो कंज्यूमर है, दूसरा केन ग्रोवर है और मैन्युफैक्चरर है। मैं आपसे पूछना चाहता हूं कि आपने अपनी नीति में कंज्यूमर को क्या दिया है? आपने इसमें उत्पादक को क्या दिया है? आपने कहा है कि हम 8 रु० फी क्विन्टल तक गन्ने का दाम देंगे जब कि पिछले साल सात रुपया सैंतिस पैसा था। मैं आपसे यह बात पूछना चाहता हूं कि आप स्टेटों की बात मानते हैं या नहीं? जहां तक उत्तर प्रदेश और बिहार का सवाल है मैं इस बात को अच्छी तरह से जानता हूं कि वे लोग बारबार इस बात को जोर से कहते आए हैं कि गन्ने का दाम 10 रुपया फी क्विन्टल रखा जाना चाहिये। श्री शेर सिंह के नाम के आगे प्रोफेसर लगा हुआ है, लेकिन उनका बेस खेती ही है, कल्टीवेशन है और उन्होंने जो स्टेटमेंट दिया है, उसमें हमें मायूसी होती है और अफसोस होता है।

मैंने अभी जो 10 रुपये की बात कही, वह मैंने नहीं कही, वह सभी स्टेटें कह रही हैं और सारी कंट्री में यही कांसेस है कि कम से कम दस रुपया गन्ने की कीमत रखी जानी चाहिए ताकि गन्ने का जो एरिया है वह बढ़ सके। कीमत कम होने की वजह से गन्ने की एरिया घट रही है और नार्दन इंडिया में तो खास तौर पर गन्ने की एरिया कम होने की खास वजह यही है। गन्ना कम पैदा होने के कारण कास्ट आफ प्रोडेक्शन भी बढ़ रहा है।

[MR. DEPUTY CHAIRMAN in the Chair]

मैं आप से यह अर्ज करना चाहता हूं कि आप उत्तर प्रदेश और बिहार का ही मामला ले लीजिये और आप इस बात को अच्छी तरह से जानते हैं कि यहां पर फी एकड़ ईल्ड गन्ने की कम होती है, फिर क्या यह हमारे लिए दुर्भाग्य की बात नहीं है। हमारे यहां के गन्ने में जो शुगर कंटेंट है वह महाराष्ट्र के मुकाबले में कम है और इस चीज के लिए आप को यू० पी० और बिहार प्रदेश की मदद करनी चाहिये। आपने जो प्राइस रखी है उसकी वजह से नार्थन इंडिया के जो लोग हैं, उत्तर भारत के जो लोग हैं, उनको इस से नुकसान पहुंचेगा। आपने जो कास्ट आफ प्रोडेक्शन रखा है वह इस क्षेत्र की हालत को देखकर नहीं रखा है। मैं यह निवेदन करना चाहता हूं कि आप गन्ने का कंटेंट देखकर और उत्तर तथा दक्षिण क्षेत्र के कास्ट आफ प्रोडक्शन को मिलाकर एक बैलंस दाम रखेंगे, तो ज्यादा अच्छा होगा। आपको उत्तर के काश्तकारों को अधिक दाम देना होगा। श्रीमन्, कीमत बढ़ती जाती हैं। जो

आपने सदन में शकर नीति सम्बन्धी आश्वासन किया था वह बढ़ती हुई कीमतों के कन्टेक्स्ट में था। इसमें कहीं नहीं है कि कीमतों को घटाने का क्या प्रयास है।

इसमें शुभकामनाएं हैं, शुभ आशाएं हैं, लेकिन जो आपका शकर उत्पादन का टार्गेट है वह आपने नहीं बताया है, कितना कन्जम्शन होगा, कितना प्रोडक्शन होगा, कितना एक्सपोर्ट होगा। यह तभी होगा जब गन्ने की सप्लाई बराबर हो।

इसमें मैं तीन-चार बात कहना चाहता हूं। जो बोंडेड एरिया है उसमें कम्पलशन है काश्तकार के लिए, उसमें कम्पलशन होना चाहिए फैक्ट्रीज के लिए भी कि उनको वह सब गन्ना उठाना पड़ेगा। जब गन्ने की कमी हो जाती है तो वे चीखते हैं लेकिन जब गन्ना ज्यादा होता है तो वह सूख जाता है। आज जो लकड़ी है—आपको, श्रीमन्, इत्तिफाक नहीं होता, जिनके फैमिली है, घरगृहस्थी है उनको आइडिया है कि लकड़ी का भाव क्या है—जो फ्यूअल वुड है, बेगास है, खोई उसकी कीमत गन्ने से ज्यादा है। आज यह अजीब मज़ाक है। शकर बेसिक इंडस्ट्री है उत्तर प्रदेश और बिहार में और अब महाराष्ट्र में . . .

श्री महावीर त्यागी : आपने खोई की कीमत कही? यानी गन्ने का रस निकालने के बाद जो खोइ बचती है उसकी कीमत ज्यादा है ?

श्री नवल किशोर : जी हां, उसकी कीमत गन्ने की कीमत से ज्यादा है।

एक बात अभी बीच में आई की जो किसान है उसका हमको बड़ा दर्द है अगर ऐसा है तो इसमें क्या दिक्कत है, आप किसान को शेयर होल्डर क्यों नहीं बना देते शुगर फैक्ट्रीज के अन्दर ?

एक बात मैं यह कहना चाहता हूं। आज कल बेहद मुनाफा हो रहा है क्योंकि कीमतें बहुत बढ़ गई है। जैसा मेरे भाई दास साहब ने कहा, 40 परसेंट शकर फ्री छोड़ने से भी करोड़ों का फायदा है लेकिन उसका एक पैसा भी केन-ग्रोअर के पास नहीं पहुंचा है। आपकी पोलिसी में यह बात कहां है कि जो एक्स्ट्रा प्रोफिट है उसमें गन्ना पैदा करने वाला भी अपना हिस्सा बंटाएगा ?

श्रीमन्, राष्ट्रीयकरण की बात आई। मैं यह नहीं कहता कि आप राष्ट्रीयकरण कीजिए, हालांकि मैं उसके खिलाफ नहीं हूं, लेकिन एक अजीब मजाक है कि तीन साल बीत गए कांग्रेस के डिवीजन के बाद, बम्बई में यह फैसला हुआ कि राष्ट्रीयकरण होगा और सबसे पहले उत्तर प्रदेश में हो होगा। हमने इस बात की मांग की कि आप उत्तर प्रदेश मे हो शुरु कीजिए, आप कीजिए तो सही। आपने एक कमेटी बनाई मैंने सुना है कि उस कमेटी की अन्तरिम रिपोर्ट आपके पास आई है। मुझे पता नहीं वह क्या है। अगर आपको नेशनलाइज करना है तो—चाहे वह आपको चुनाव फंड में पैसा देता या न देता हो, मैं उसमें नहीं जाता—बिना किसी भय के डिक्लेयर कीजिए कि हम इस इंडस्ट्री को नेशनलाइज करना चाहते हैं और अगर नही करना है तो इस बात को समाप्त कीजिए ताकि प्राइवेट सेक्टर में सस्पेंस न रहे। न आप हां कहते हैं न आप ना कहते हैं। मुझको ऐसा दिखाई देता है कि आपकी कोई डेफिनिट पोलिसी नहीं है, कन्फ्यूजन ही कन्फ्यूजन है।

श्रीमन्, कन्ट्रोल की बात आई। मैं एक बात कहना चाहता हूं कि आपका जो पार्शियल कन्ट्रोल है वह कामयाब नहीं हुआ। अगर कन्ट्रोल करना है तो कम्प्लीट कन्ट्रोल कीजिए, कम्प्लीट राशन कीजिए ताकि छोटे बड़े सबको वह चीज प्राप्त हो सके।

[श्री नवल किशोर]

कुछ लोगों को मिलती है और कुछ लोगो को मिलती नही है। मैं समझता हू कि यह बात बहुत उचित और मुनासिब नही है।

श्रीमन्, डिस्ट्रीब्यूशन की बात दास साहब ने भी कही। क्या आप इस बात पर यकीन करेंगे कि आपके सूबो मे होलसेल डीलर्स को एपोइन्ट किया गया है जो कल तक स्टाम्प वन्डर्स थे, उनका बैंक मे एकाउन्ट नही है, कोई उनको फाइनेनशियल पोजीशन नही है, उनका सेल्स टैक्स में रजिस्ट्रेशन नही है। ऐसा इसलिए किया गया है क्योंकि उसके पीछे पोलिटिकल पेट्रोनेज है। खैर, मैं उस चक्कर में नही फसता हूं। मैं एक बात कहता हू कि होलसेल डीलर्स को स्टेट एपोइन्ट करती है। इसको सेन्टर को देखना चाहिए और जिन लोगो मे कैपेसिटी है उन्ही को एपोइन्ट करना चाहिए। जब पेटनेज होती है में तो जो होलसेल वाला है वह उतनी शक्कर नही बेचता है, वह शक्कर जाती है ब्लैक में। आज चूकि 150 रुपए का मार्जिन है जिस कीमत पर वह खरीदता है और जिस कीमत पर वह बेचता है उसमे तो टेडेंसी होती ब्लैक करने की। तो मैं चाहता हू कि डिस्ट्रीब्यूशन की जो पालिसी है इसको आप और थोडा ठीक करे।

श्रीमन्, जब आप कास्ट आफ प्रोडक्शन जोड़ते हैं तो मुझ को चिंता नहीं, लेकिन शेर सिंह साहब बतलायेंगे कि उस मे जो शीरा बचता है उस मोलेसेज को भी उस मे जोडते है या नही और जो वस्टेज हम मान लेते हैं उस की कीमत भी उस मे जोड जाती है या नही। क्योंकि ऐसी भी फक्ट्रीज हैं जिन की अपनी डिस्टिलियरीज है। अगर वहा उसकी शराब बन जाती है तो उसका दाम शक्कर से भी ज्यादा उनको मिल जाता है। तो जो शीरा काम मे आता है उसकी कीमत भी कास्ट आफ प्रोडक्शन मे जोडी जानी चाहिए। जहा आप की पेपर मिल्स हैं या प्लाईवुड फैक्ट्रीज हैं उनमे इसके बेगास की काफी माग रहती है। तो जिस समय शुगर की कास्ट आफ प्रोडक्शन बताये तो उसमें शीरे की और बेगास की कीमत जोड कर बताये आज जो यह सब हो रहा है मेरी समझ मे कोई बात आती नही है, नही तो यह बात समझ मे आने का काबिल ही है।

मैं एक दो बात और कह कर अपनी बात खत्म करूगा। नेशनलाइजशन की बात आप करे, या न करे लेकिन यह बात तो आप मानेगें कि बहुत सी सिक मिल्स हैं। स्टील को तो आप ने टेक-ओवर किया। यह बहुत खुशी की बात है और मैंने उसके लिए आप को बधाई भी दी, लेकिन शुगर की जो सिक मिल्स हैं कम से कम स्टेट वाइज उन का एक सर्वे तो आप के पास हो ताकि आप स्टेट्स से कह सके कि जो सिक मिल हैं कम से कम उन को स्टेट गवनमेंट--अगर सेंटर नहीं कर सकता तो, स्टेट ही उन को टेक-ओवर कर के काम चलाये ताकि वहा कुछ एफ शियेंट वर्किंग हो और जो फाइनेंसेज की उनको कमी है उस के लिए आप मदद दीजिए जिन के प्लान्ट्स आउट आफ डेट हैं उस को आप माडर्नाइज करायें या करें। आपने कहा भी है कि हम उन को माडर्नाइज करेंगे और उनको मदद देंगे। मगर किया कुछ नही जा रहा है। इसलिए यह बात मैं कहना चाहता हू।

एक इसमें सेस की बात है। एक बार स्टेट्स ने भी सेस लिया था और उस में जितना पैसा आया वह सब ही जनरल एक्सचेकर में चला गया। तो फायदा कुछ नही हुआ, और जैसा कि गोरे साहब ने कहा कि किस मे पैसा लेगे। वह तो अल्टीमेटली कीमत पर ही जुड जायगा। तो मेरा कहना है कि सेस इकट्ठा करने के बाद उस का सही इस्तेमाल नही होता है। आज भी जो केन सोसाइटीज हैं उन के पास बहुत पैसा है

लेकिन एकाउन्ट्स में इतनी बगलिंग है कि वहां कोई काम नहीं हो पाता, क्वालिटी का डेवलपमेंट नहीं हो पाता और न एरिया का कोई डेवलपमेंट होता है। तो अच्छा होता कि इन सब चीजों को एक साथ ले कर एक इंटेग्रेटेड पिक्चर हमारे सामने पेश की गयी होती।

एक बात आपने इसमें कही कि जो शक्कर के दाम हैं वह सब के लिए एक सा होंगे। ठीक है, अच्छी बात है। तो थ्रू आउट दि कंट्री होगा। तो इसलिए मैंने कहा कि जो गन्ने की कीमत है उसके रेट्स भी पूल कर के आप एक कीजिए। वायदे आपने बहुत किये हैं। अच्छी बात है कि आप वायदे करें, लेकिन वायदा खिलाफ की जो आदत आपको पड़ गयी है उस को थोड़ा छोड़िये और जो वायदा आप करते हैं उसको पूरा करने की चेष्टा आप करें।

इन शब्दों के साथ मैं उम्मीद करता हूं कि आप कुछ करेंगे। आप का जो यह स्टेटमेंट है यह तो बेकार की चीज है। इसमें तो कागज और टाइम का खर्चा हुआ है वह भी खराब ही किया गया है। यह कोई पालिसी स्टेटमेंट नहीं है। यह तो मजाक है, मसखरापन है। तो शेरसिंह साहब अपने इस मजाक को छोड़ कर वाकई, डिटेल्स में एक डेफीनिट नीति जो है, इन सब बातों को ले कर जो मैं ने कही हैं उन को दिमाग में रख कर कोई बात हमारे सामने लाये तब मालूम होगा कि कुछ हुआ है। अभी तो It is confusion worse confounded

श्री जगदीश प्रसाद माथुर (राजस्थान) : उपसभापति महोदय, चीनी की राजनीति हमारे सारे देश को परेशान कर रही है। चीन के वोटों ने बंगला देश का संयुक्त राष्ट्र संघ में उस का प्रवेश निषिद्ध कर दिया और सरकारी चीनी की नीती ने चीनी को हमारे घरों में प्रवेश कराना बंद कर दिया। अब इस चीनी की जो राजनीति है— मैं तो उस की राजनीति ही कहूंगा, गोरे साहब और नवल किशोर जी उस के दूसरे पहलू पर गये हैं, लेकिन उसका एक पहलू और है जिसकी ओर हम को ध्यान देना चाहिए। इस वर्ष के प्रारम्भ में सरकार के पास 45.5 लाख टन चीनी का स्टाक था, जून के महीने तक सरकार प्रति मास 3 लाख 25 हजार टन चीनी रिलीज करती थी लेकिन जून के बाद पता नहीं सरकार पर किस प्रकार का दबाव आया, कौन सी राजनीति आई, कि सरकार ने 25 हजार टन चीनी को रिलीज करना रोक दिया और जब 25 हजार टन चीनी रिलीज करना रोक दिया तो वह बाजार में आ कर बिकी और उसका परिणाम यह हुआ कि चीनी हमको राशन में मिलनी बन्द हो गई। दिल्ली के अन्दर 250 ग्राम चीनी दी जाती थी उसको सरकार ने कम कर के 175 ग्राम कर दिया। उसका परिणाम यह हुआ कि बाजार में चीनी खरीदना पड़ा और जो चीनी 2 रुपये 50 पैसे किलोग्राम के दाम पर थी वह 3 रुपये 80 पैसे और 4 रुपये किलोग्राम हो गई। यह जो बीच का मुनाफा हुआ वह मुनाफा चीनी के मिलमालिकों ने, चीनी के व्यापारियों ने 80 करोड़ रुपया कमाया है सरकार ने जो बार बार घोषणा की कि हम चीनी की एक नीति की घोषणा करेंगे तो चीनी की नीति की घोषणा में भी विलम्ब हुआ और वह विलम्ब इसलिये हुआ है कि सरकार कुछ लोगों को मुनाफा कमाने देना चाहती थी। सरकार का कोई समझौता था। सरकार की कोई राजनीति थी। राजनीति तो पिछले चुनाव के पूर्व की थी कि चीनी के व्यापारियों से, मिलमालिकों से, सरकार ने 7 करोड़ रुपया चन्दे के अन्दर लिया और उस 7 करोड़ रुपये के बदले में 80 करोड़ रुपया हिन्दुस्तान की जनता को लूटने दिया। यह चीनी की राजनीति है जो कि सारे देश को परेशान

[श्री जगदीश प्रसाद माथुर]

करती है और इस चीनी की राजनीति में हम नहीं समझते कि आज की सरकार इसके बारे में कोई बदल ला रही है। आज भी सरकार ने यह एक एडहाक चीनी की नीति बनाई है। सरकार ने कोई स्थायी चीनी नीति की घोषणा नहीं की है। उत्तर प्रदेश की सरकार ने कहा कि कम से कम तीन साल के लिये एक नीति बना कर उसकी घोषणा करो, एक दाम तय कर दो, लेकिन ऐसी घोषणा वह नहीं करती है। अभी आसाम के माननीय सदस्य कह रहे थे कि चीनी मिलों का राष्ट्रीयकरण कर दिया जाय। पाल साहब, ठहर जाइये, अगले साल उत्तर प्रदेश के चुनाव आयेंगे, चीनी मिलों के राष्ट्रीयकरण की चर्चा होगी, सरकार कहेगी कि हमने कमेटी बैठा रखी है, उस कमेटी की ओपीनियन आने दो, चुनाव के पहले ओपीनियन आयेगी नहीं और चुनाव के दौरान राष्ट्रीयकरण की चर्चा को तेज किया जायगा और आने वाले चुनाव के लिये, उत्तर प्रदेश के चुनाव के लिये, चीनी मिल-मालिकों से पैसा लिया जायगा और दुबारा इस मामले को शान्त कर दिया जायगा यह चीनी की राजनीति है। इस राजनीति के कारण देश में चीनी की परेशानी है और चीनी की कमी है।

श्रीमन्, एक तरफ तो कहते हैं कि प्रति वर्ष चीनी पैदा करने की कैपेसिटी बढ़ा रहे हैं, कैपेसिटी बढ़ती जा रही है तो फिर दूसरी तरफ चीनी का क्या हो रहा है। इसमें भी उत्तर भारत और दक्षिण भारत की राजनीति है। उत्तर प्रदेश के लोग कहते हैं, उत्तर प्रदेश की सरकार ने कहा, कि गन्ना 10 रुपये क्विंटल हो, यह उसका दाम तय करो और उत्तर प्रदेश और बिहार के मिलमालिक कहते है कि आज भी हम 9 रुपये देने को तैयार हैं, दे रहे है . . .

श्री नवल किशोर : 10 रुपया देते हैं।

श्री जगदीश प्रसाद माथुर : लेकिन मद्रास की सरकार, तामिलनाडु की सरकार कहती है कि इतना नहीं दिया जाय। कुलकर्णी साहब बतायेंगे कि वहां की सरकार क्यों विरोध करती है। तामिलनाडु की सरकार इस बात का विरोध करती है। वह कहती है कि गन्ने के दाम न बढ़ाये जाये। सरकार ने कहा कि हम सारे देश में गन्ने का भाव एक रखना चाहते हैं। दक्षिण के लोग कहते है कि गन्ने का ज्यादा दाम मिलने लग जायगा तो किसान हमारे यहां चावल नहीं बोयेंगे, दूसरी फसल नहीं बोयेंगे। इस कारण से जो उत्तर प्रदेश और बिहार के, उत्तर भारत के गन्ना उत्पादक हैं वह परेशान है, उनको उसका पूरा दाम नही मिलता है और इसी कारण मे मिल वालों को पूरा गन्ना नही मिलता और चीनी का उत्पादन निरंतर गिरता जा रहा है। अगर सरकार चाहे तो गन्ने के दो दाम कर सकती है एक दाम उत्तर भारत के लिये और एक दाम दक्षिण भारत के लिये। चीनी की रिटेल प्राइस भी सब जगह एक नहीं रही है। जो कंज्युमर्स को चीनी दिल्ली में जिस भावों पर मिलती है, मध्य प्रदेश मे जो भाव है, महाराष्ट्र में जो भाव है वह अलग अलग है। अगर चीनी कंज्युमर्स को अलग अलग दाम पर मिलती है, उसके दाम में अन्तर है, तो फिर गन्ना के दाम में भी अन्तर कर दिया जाय ताकि उसके कारण से देश में चीनी का उत्पादन बढ़े। लेकिन मुझे लगता है कि सरकार ऐसा करने वाली नही है। उसकी तो अपनी ही नीति है।

अब तो सरकार ने भी लेवी चीनी के दाम बढ़ा दिये है। कुछ दिन पहले, पिछले हफ्ते, कंट्रोल रेट मे चीनी लेने गया तो 1 रुपये 97 पैसे किलोग्राम के दाम के ऊपर हमको चीनी मिली थी लेकिन अभी हम गये तो 2 रुपये 47 पैसे के दाम पर मिली। 50 पैसे की मुनाफाखोरी किस कारण से। अगर सरकार कंट्रोल

रेट की चीनी के दाम 50 पैसे बढ़ाती है तो फिर क्या और चीनी के बाकी व्यापारी उसका दाम नहीं बढ़ायेंगे। सरकार भी मुनाफाखोरी करती है, सरकार भी जान-बूझ कर चीनी के दाम बढ़ाती है। तो सरकार की चीनी के सम्बन्ध में यह नीति है।

उपसभापति महोदय, जहां तक सरकार की एड हाक नीति का संबंध है, सरकार ने एक मेन कमिटी बैठाई थी, उसने 1965 में सरकार को राय दी थी इसके संबंध में :—

> "The Committee indicated to the Government that the short-term palliatives had not proved long-term remedies. It said *ad hocism* has been one of the worst man-made causes of instability faced by this industry."

तो सरकार की जो एड हाक नीति है, वह एड हाक नीति वह क्यों अपना रही है? मैंने बता दिया, उत्तर प्रदेश के चुनाव आ रहे हैं। सरकार हमको एक स्थायी व्यवस्था नहीं दे सकती क्योंकि आगे आने वाले वर्षों में क्या होगा इसी की चिंता में सारे हिन्दुस्तान के अंदर चीनी का क्राइसिस सरकार बनाए रखना चाहती है। तो उपसभापति महोदय मुझे लगता नहीं कि चीनी की स्थिति में कोई सुधार होगा। सरकार ने अभी चीनी नीति की घोषणा की है। अब सरकार हर वर्ष मिल मालिकों को भी एक्साइज कन्सेशन देती है। अब एक्साइज में सरकार कितना कन्शेशन देगी, अगर इसकी घोषणा सरकार करे तो अक्टूबर-नवम्बर में जाकर पिरायी होगी, अक्टूबर-नवम्बर में चीनी पैदा होने लगेगी। अगर उनको पता हो तो उसके संबंध में स्थायी योजना मिल मालिक बना सकेंगे। लेकिन जब पिरायी शुरू होने लग जाएगी तब मिल मालिकों से सांठगांठ हो जाएगी, सौदेबाजी हो जाएगी, उस समय जाकर आप घोषणा करेंगे।

उपसभापति महोदय, एक जो गन्ने का रिजर्व क्षेत्र है उसके अंदर सरकार को खंडसरी के संबंध में और चीनी के संबंध में भी कोई एक नीति निर्धारित करनी चाहिए। आज सुबह डा० भाई महावीर ने प्रश्न पूछा मोलासेज के संबंध में। जो देने वाले हैं, मिल मालिक है, उनसे तो सरकार ने एक रुपया प्रति क्विटल तय कर दिया कि इतना मिलेगा उनको, लेकिन जो खंडसारी वाले हैं वे 40 रु० क्विटल तक लेते हैं। अगर मिल वालों को और खंडसारी वालों को (*(Interruption)*.) एक ही चीज पैदा करने के बाद सरकार कहती है, मिल वालों से जो मोलासेज मिलता है हम इसका एक्सपोर्ट करते हैं लेकिन एक्सपोर्ट करने के नाम पर अब चीनी भी एक्सपोर्ट करते हैं, मोलासेज भी एक्सपोर्ट करते हैं।

एक माननीय सदस्य : नहीं होता है

श्री जगदीश प्रसाद माथुर : एक्सपोर्ट नहीं होते हैं मोलासेज? होते हैं—आप रिपोर्ट देख लीजिए।

श्री ए० जी० कुलकर्णी : आप 2 वर्ष पहले की बात करते हैं।

श्री जगदीश प्रसाद माथुर : दाम के बारे में क्या कहते हैं? अगर दाम में अंतर है तो उसके कारण से प्रोत्साहन नहीं मिलेगा। या तो आप राष्ट्रीयकरण की बात मान लें और अगर आप राष्ट्रीयकरण नहीं करते हैं—और जब तक नहीं करते हैं—तो चीनी के उद्योग में लगे हुए जो लोग हैं उनके ऊपर बार बार डंडा घुमा कर, उनको किसी प्रकार से प्रोत्साहन न देते हुए केवल गालियां देते रहे, रुपया लेते रहे, तो इससे काम चलने वाला नहीं है। तो मिलों के संबंध में भी आपको विचार करना होगा। आज किसी प्रकार की मिलों की स्थिति है, जो सारे के सारे उत्तर भारत और बिहार में मिलों की स्थिति है—मशीनें पुरानी हो गई हैं और इस कारण उत्पादन कम होता है। इसलिए मैंने कहा, एड् हाक की बजाए स्थायी नीति की घोषणा कर दें। यही

[श्री जगदीश प्रसाद माथुर]

घोषणा कर दें कि आप एक वर्ष में, दो वर्ष में राष्ट्रीयकरण कर देंगे। अगर आप कोई निश्चित घोषणा कर देते हैं, तो मिल-मालिकों को अपनी व्यवस्था सुधारने की दृष्टि से, मशीनरी सुधारने की दृष्टि से कुछ सोचने का मौका मिले। अब किसी प्रकार का निर्णय सचमुच सरकार नहीं देना चाहती है। अनिश्चितता की स्थिति सरकार ने जान बूझकर बनाई है और हम तो कहेंगे यह राजनीति का खेल है जिसके कारण हिन्दुस्तान की जनता को चीनी के नाम पर लूटा जा रहा है और सरकार अपने चुनाव का फंड राष्ट्रीयकरण के नाम पर इकट्ठा करती है और दूसरा इसके सिवाय कोई साधन नहीं।

SHRI A. G. KULKARNI (Maharashtra): Sir, I am surprised that even political parties represented by Mr. Mathur and Nawal Kishoreji are clamouring for nationalisation.

SHRI BIPINPAL DAS: Mr. Mathur has not clamoured for nationalisation.

SHRI JAGADISH PRASAD MATHUR: I have not opposed it. Do whatever you want to do but you declare your policy.

MR. DEPUTY CHAIRMAN: Mr. Kulkarni, you have got only ten minutes.

SHRI A. G. KULKARNI: Sir, I would only appeal to you and to the House to consider coolly the problems involved. The problems have been properly identified by the mover of the Motion, Mr. Goray. I will only plead with you that because of the technicalities involved you might not have been able to appreciate what the Government have proposed to do in this paper. You said that the paper is not worthy, the paper is worth very much. Right from 1950 the sugar industry has been clamouring for the introduction of the principle of proportionality in the price to be given to the sugarcane growers and I have also been clamouring for the last six years in this House for the acceptance of the principle of proportionality which has been evolved by the Sen Commission and which is only a rational and logical solution to the question of incentive to be given to the sugarcane-growers which the Government has accepted. There might be defects which I am going to highlight in a shortwhile. We will have to be very much indebted to the new policy being enunciated of a pool price for sugar on an all-India basis. Now you see, Sir, that cement is available to any consumer, from Punjab to Kanyakumari, at the same price at which it is available at any railhead. These are the two good points which have been brought out in the Government's new Sugar policy, and which we have to appreciate. And if we fail to appreciate, we will not be doing justice to the new policy which has been evolved. I do fully understand what was being pleaded here and what is the basic price to be given to the sugarcane-growers. That is the point. Here, Sir, various points can be made and various arguments can be put forth because, Sir, this price, as the Minister has stated, is a national price but actually sugar-manufacturers are paying a price in the range of Rs. 10 to Rs. 12, and sometimes more than Rs. 12, which is in practice all over the country except in Tamil Nadu and the Government is persuading all States. Mr. Mathur was not right when he suggested that Maharashtra is not so paying. Maharashtra is paying the highest price for sugarcane—this is on record—and so for heaven's sake do not critise Maharashtra on wrong information and out of any political motivation.

SHRI NAWAL KISHORE: What is the price there?

SHRI A. G. KULKARNI: Do you want the history for ten years? There is no time to give that history but I can say this that last year Maharashtra paid a price of between Rs. 110 and Rs. 135 per ton. It is the highest price. Mr. Goray said that the yield has been 66 tons per acre. Much more than that, Maharashtra has established a record and has got the first prize in the yield of sugarcane, the yield of 130 tons per acre in Adsali. So it is the way in which encouragement is given to the sugarcane-grower. Apart from this the difficulty seems to be in this, apart from what has been said by my friends here—they spoke of nationalisation. We do not talk of nationalisation glibly, we do not think of nationalisation just for the sake of nationalisation. We have already got so many things on our hands in the public sector, which we cannot work very well. So it is no use taking the sugar industry in the public sector. It is the involvement of the cane-growers in the manufacturing process of sugar that is more important. If co-operatives are bad, damn them, and I will plead with you that the bad co-operatives should be immediately penalised and should be taken over.

SHRI JAGDISH PRASAD: What is your experience?

SHRI A. G. KULKARNI: I am running well. My only point is, involvement of sugarcane growers in this process is my desire. In this new policy I want to know from Mr. Sher Sing a clarification. You have now accepted the principle of full proportionality, of a premium of 9.4 paise per quintal for every 0.1% increase in recovery. Also, Sir, ultimately it means that you are going to defray the cost of the increased inputs put in by the sugarcane-growers to the extent of 54 to 55 per cent only when you are giving greater encouragement to, say, the wheat-growers in Punjab. There price is given very great importance; if the quality is superior the price is higher. In case of other varieties of foodgrains same is the case. Only in the case of sugarcane you are defraying the cost of imputs to the extent of 55% only. Even in this new Statement and this principle of proportionality, my only difficulty is you are approaching a problem always half-heartedly. You are always afraid of the sugar magnates and the political repercussions in North India. There were different pressures built up in the different States. If you are going to approach this problem logically, approach it logically and go the far end which the logic demands. So the principle of proportionality, you have to readjust.

The second point is about the 30% which you have left. Why you leave that 30 per cent. We are all along pleading in this House, "Take over all the 100% of sugar", and you have said in this House, "We want to encourage sugar manufacturers to pay more". Is there any sugar-manufacturer in India who has utilised this 30% facility to pay more to the cane-growers? Sir, you have got example of black money being created, money payments being delayed in North India. Crores of rupees are not paid to the cane-growers and in other sectors black money transactions are rampant and they are done in this 30%, and this money does not go to the sugarcane-growers. This is my own experience and it is the experience of many of the persons who are with the sugarcane processing industry in the co-operative sector. That is why you have no justification to leave this 30% with them. You have to take over all the 100%. For heaven's sake do not falter to take over all the 100%. Otherwise, this is a very sensitive commodity and it will ruin the whole goodwill that you

[Shri A. G. Kulkarni.]

are attempting to build. The other point you have stated is that you are going to pool the prices. I welcome it, but while pooling the prices again do not do injustice because of the principle of proportionality. Similarly, the southern sector of this country is running factories for a longer duration and the northern sector is running factories for a shorter duration. The longer duration factories require more inputs, a better quality of sugar-cane and a different type of approach and investment is necessary on the part of the sugar-cane grower. If you are going to pool the prices and fix the prices on the cost plus basis, that will ruin the entire industry, both in the north and in the south. The Tariff Commission's approach is on the plus basis. In this country time and again we have stated that the policy of fixing the prices of commodities on a cost plus basis definitely disappoints and discourages an efficient unit. It gives protection to an inefficient unit, to a unit which only encourages such hanky-panky business. This hanky-panky business has to be thrown away. The co-operatives are spending a lot of money on transport. Why are the co-operatives having good recovery? It is because they are transporting all sugar-cane from the fields at their own cost. The U.P. companies have to try this. The U.P. sugar-cane growers' societies have to try it. They will see that the recovery immediately goes up when the sugar-cane is brought within sixteen hours. It will give them more money. That is the trick of their success. You will immediately have to compensate for the transport efforts made by the co-operatives. Otherwise, you will again blunder on the price formula.

The last point I want to make is that something has been said by Mr. Goray about the by-products. He has done well. We are talking of byproducts. Paper, molasses and so many products can be produced out of bagasse. U.P. and Bihar will be the best area for these products, but here the difficulty with this Government is the Agriculture Ministry is connected only with sugar. The industrial aspect of it is connected with the Industrial Development Ministry. Paper is connected with the Information Ministry. The co-operatives are trying to establish a newsprint plant, but due to the apathy of the Agriculture Ministry, the co-operative department and the Industrial Development Ministry, no progress has been made. Once you establish a paper plant out of bagasse, you will see that these mills become not only self-sufficient, but aggressive production will take place, through sugar-cane bagasse, for which positive encouragement is necessary. In this connection, I have to convey to Prof. Sher Singh the difficulties of the new co-operatives. Sugar factories have been started with a very heavy capital expenditure of Rs. 2.80 lakhs per unit of 1200 tonnes. The new co-operative sugar factories or the new sugar factories in the private sector require a different type of treatment and I would invoke Prof. Sher Singh's sympathies to the difficulties of the new sugar factories. Otherwise, the whole talk of producing 45 lakh tonnes is a mirage. All the sugar factories which have been very recently licensed are having a longer gestation period and you have to give them a different treatment.

SHRI MAHAVIR TYAGI: I suggest that we adjourn now and we will have the discussion again the day after tomorrow at six o'clock.

MR. DEPUTY CHAIRMAN: No, no.

SHRI MAHAVIR TYAGI: How long should we sit?

MR. DEPUTY CHAIRMAN: We shall finish it now.

SHRI MAHAVIR TYAGI: Have it the day after tomorrow.

MR. DEPUTY CHAIRMAN: It is almost finishing.

SHRI S. G. SARDESAI: (Maharashtra): How long do you want to stay in Delhi?

MR. DEPUTY CHAIRMAN: Mr. Sardesai.

7 P. M.

SHRI S. G. SARDESAI: Mr. Deputy Chairman, now this promised statement is before us, and in spite of what Mr. Kulkarni has said and the virtues he has found in the statement in certain principles—though not in practice—namely, the question of proportionate prices, pooling, and so on, I have got to state that reading the statement carefully the first thing that one has got to say is like the Bourbons the Government has learnt nothing and forgotten nothing. I want to state in all seriousness—and in a few minutes I will prove it—once or twice in the last six or seven months we discussed sugar question in this House. I remember last time a month or two ago I said that the Government's sugar policy was in utter mess, but considering the tremendous amount of experience that has been gathered in the last eight months or so about the Indian economy as a whole, the sugar economy and so many other things, and considering the amount of new material which has appeared in official documents in this entire period, I am compelled to say that it is no longer enough to say that the Government policy is one of bungling or one of irrationalism. I want to make a statement that in the recent years and particularly in the last two or three years there exists a conspiracy a criminal conspiracy on the part of many sugar factory owners—about other industries if I have time I will refer later—systematically to decrease the sugar production, systematically to defraud the sugarcane producer, systematically to create an artificial shortage and exploit that artificial shortage for the purpose of criminal profits. This is my open statement and in a few minutes I will give proof. I want to go a step further. After all I cannot help questioning the intentions of the Government. I have come to a stage where I have got to say that you are aiding and abeting in this policy.

Now so much is being made of the serious reduction in sugar production in recent years. The facts are open. The more you study it, the more you will clearly find it. Two or three years before the sugar production was 44 lakh tonnes. Since that time particularly in North India a tremendous amount of money due to the sugarcane growers has not been paid at all. We are discussing the question of proportionate prices for this per cent and that per cent. Tens of crores of rupees due to the sugarcane growers in U.P. and Bihar have not been paid to them. What is the use of having paper prices when the actual prices to the sugarcane growers are not paid at all? This is the starting point. Under all sorts of pretexts the payments are withheld they are delayed. All kinds of things are being done. Then sugarcane production goes down. That means that the factory owners deliberately reduce the production of sugar create a shortage and sell the sugar at Rs. 4 a kilo all over India. This is the clear picture. Therefore, the most important thing which faces us today is whether this Government is going to continue its policy. I say that they are actually colluding with the big millowners on the one hand to bring about a sabotage of production, then increase the prices and defraud the purchasers, and on the other hand to defraud the sugarcane growers. Before I proceed further there are three things which the Government should do if

[Shri S. G. Sardesai.]

you want confidence to be restored. I want to say one thing clearly. Before you come to this question of Rs. 8 per quintal or 8.5 and all that kind of thing, first and foremost the crores of rupees which have not been paid to the sugarcane growers must first of all be collected from the sugar manufacturers. That is the first thing. In future the prices must be paid to the sugarcane growers. Those crores of rupees in arrears, you collect them first. Unless you compel the sugar factory owners first of all to make those payments, who is going to believe in your future policies? That is point number one. Point number two to which I want to refer is about pool prices and this and that. We are told that there will be a common price for all, there will be a common price for the consumer. What is the levy price which you are going to say for the sugar factory owner? You have not mentioned it. I do not know when you are going to do it? What is the levy price at which sugar is going to be purchased from the factory owner? There is no mention of it. What is the use of telling us that the price all over will be the same? Only recently, in Maharashtra the sugar factory owners themselves have said, let the Government purchase all our sugar for Rs. 2.50 or Rs. 2.75, or whatever that may be. That means to say, they are themselves saying this and demanding a much higher price this year for levy sugar and then those prices will be increased in the shops themselves. I want to make a bold suggestion. The Minister may remember—in a discussion he openly stated that this rise in price has absolutely no justification. It is Rs. 3.75, Rs. 4, Rs. 4.50.

SHRI BIPINPAL DAS : Rs. 5.

SHRI S. G. SARDESAI : Yes, Rs. 5. It is there. I want to ask: What would be the wrong if the Government says to them, 'In the last four months you have made tremendous profits? Now, calculate how many crores it is. That must be deducted from the levy price which you are going to pay to the sugar manufacturers. That is justice, that is morality. That is economics also because they have made these vast profits, earings. Some of the earlier speakers have said about the taking over of the total stocks of sugar, no 60 or 70 or 30 per cent. Let me repeat. If you are going to compel the sugar factory owners to pay the arrears which they have not paid if you are going to deduct from the levy price the gigantic profits which are made in the last five months, if you are going to take over the entire stocks of sugar, then alone there is some meaning in this. If you do this, at least your intention will be proved and then we can see whether the policy is working or it is impractical or difficult and all that. I want to say, if you do not do it, all this is going to remain on paper, this 70 or 60 per cent business; even the 60 per cent which you said you were going to take over is not available. Right under your nose in Delhi it happens. Go to the ration shop on Curzon Road or at Jan Path or at Asoka Road, we are being told, even MPs' families are being told, that there is no sugar in the ration shops. This is happening under your nose in Delhi. You say you have 60 per cent. You are not even distributing that 60 per cent. That has gone into the black market. That is the situation. In these circumstances, we are asked to discuss in a refined fashion when the opposite thing is being done.

I want to say a few words about the taking over of sugar factories, about nationalisation. Earlier speakers made the demand and I want to support it. But first take over the complete stocks. What prevents you from doing it. Some friends on this side said, take over— the sick mills. Why not take over the good mills? Take

away the good mills and deduct all the profits that they have made when you pay compensation to them so that they do not receive any compensation. This is my suggestion. Today I am saying in all seriousness that there is some collusion between the Government and all these people to sabotage sugar cane production, then raising the prices and making large profits. And it goes much farther than this. I am saying this because there is the latest Reserve Bank Bulletin. Please go and see it. For the last two or three years the gross assets of the big industries have grown. Their inventories have grown, their profits after taxation have grown. But actually the wages have been reduced. This is what the Reserve Bank states in its Bulletin. Now, their profits and inventories have grown, wages have declined and yet there is a fall in sugar production, there is a fall in textile production, in so many other consumer goods production. These are open facts. Under these circumstances, this Government should openly rise up and prove its good intentions or the only conclusion will be that there is open collusion or agreement between the two. Such a policy far from being socialist, will not even be democratic.

श्री रणबीर सिंह (हरियाणा) : उपसभापति महोदय, चीनी की पदावार में और वितरण में समाज के चार अंगों का हिस्सा है--एक गन्ने के काश्तकार, दूसरे उपभोक्ता, तीसरे मिल मालिक और चौथे व्यापारी। 25 साल के इतिहास में 2 के साथ खिलवाड़ हुआ और दो अंग हमेशा फायदे में रहे हैं।

श्री जगदीश प्रसाद माथुर : पांचवे नेता--शायद आप भूल गए।

श्री रणबीर सिंह : जहां तक सरकार के 7 रु० 37 पैसा फी क्विंटल की दर का ताल्लुक है, क्या सरकार यह बता सकती है कि किस प्रदेश के अंदर 7 रु० 37 पैसा दिया गया। 8 रु०, 9रु०, 10 रु० 15 रु० दिया जाता है। फिर भी कागज में हम मानते हैं कि कीमत नहीं बढ़नी चाहिए। उसी तरह से उपभोक्ताओं के लिए जो कीमत रखी है वह उस कीमत पर चीनी मिले--आज उसके दुगुने भाव से चीनी मिलती है। तो हमारे सामने सच्चाई जो आती है उसको सामने रख कर हम नीति-निर्धारण नहीं करेंगे तो कुदरती तौर पर वह नीति कामयाब नहीं हो सकती। जैसा कि कुछ विरोधी दोस्तों ने कहा है, उनकी बातों में कोई तथ्य न हो, सच्चाई न हो, लेकिन फिर भी वे कह सकते हैं हमको बुरा भला कह सकते हैं। जहां तक गन्ने के कारखानेदारों का संबंध है, उपसभापति महोदय, मैं और कृषि मंत्री साहब दोनों ही एक जिले और एक प्रदेश के रहने वाले हैं। वहां गन्ने की को-आपरेटिव्ह शुगर फैक्टरी लगी हुई है और को-आपरेटिव्ह शुगर फैक्टरी कैसी कामयाब है हम को मालूम है लेकिन मैं यह कह सकता हूं कि जिस को-आपरेटिव्ह फैक्टरी के अंदर इतने हिस्सेदार हों उसका किस हिस्सेदार से आपस में क्या संबंध रह सकता है या आपस की जानकारी हो सकती है? दरअसल में, गन्ने के जो कारखाने हैं वे स्टेट सेक्टर में होने चाहिए। चाहे वे को-आपरेटिव्ह के हों, चाहे वे प्राइवेट इंडस्ट्री के हों, वे नेशनलाईज होने चाहिएं।

उपसभापति जी, इसी तरह से वितरण का सवाल है। पता नहीं, सरकार भी क्या खिलवाड़ करती है, हरियाणा का कोटा...

श्री नवल किशोर : बहुत छोटा स्टेट है भाई।

श्री रणबीर सिंह : जनवरी के अंदर 5,525 टन था और पंजाब का कोटा 5,800 टन था और अब सितम्बर 1972 के अंदर हरियाणा का कोटा 3,959.9 टन हो गया और पंजाब का 6,113 टन हो गया। अगर चीनी कम थी और घटाना जरूरी था तो सबका घटाना चाहिए था और अगर बढ़ाना

[श्री रणबीर सिंह]
चाहिए था तो सबका बढ़ाना चाहिए था। पंजाब का बढ़े और हरियाणा का घटे, क्या यह इसलिए क्योंकि हरियाणा से कृषि मंत्री आते हैं? यह तो उसके अंदर कोई न्याय-संगत बात नहीं है।

उपसभापति महोदय, मैं आपको बताना चाहता हूं कि जिस चिट्ठी के तहत, जिस सरकारी हुक्म के तहत हरियाणा की चीनी घटी, कोटा घटा और पंजाब का बढ़ा उसी के तहत यू० पी० और बिहार का भी घटा होगा क्योंकि उस चिट्ठी के अंदर लिख दिया कि 1967-68 में चीनी की कितनी खपत थी। उसको देखा जाए या 1968-69 में कितनी चीनी की खपत थी। उसको देखा जाएं, आबादी को देखा जाए। आज की खपत देखी नहीं जाती, पांच साल पहले की देखी जाती है। पांच साल पहले उप-सभापति महोदय, 15 रु० क्विंटल के भाव से चीनी की मिलों को गन्ना लेना पड़ा था। गन्ना इतना था जिससे खंडसारी भी पैदा हुई और गुड़ भी पैदा हुआ। जब तीनों चीजे मिलती हों, तो गरीब खांड की तरफ जाता है, गुड़ की तरफ जाता है।

पिछले साल गन्ने की कमी की वजह से फैक्टरियों की मांग ही पूरी नहीं हुई थी। अगर 1967-68 और 1968-69 को खांडसारी की पैदावार का मुकाबला इस साल से किया जाय तो इससे पता लगेगा कि मंत्रालय ने जो नीती अपनाई है उसके पीछे कोई समझ है और उसके पीछे कोई तर्क है या नहीं? आप को यह भी पता लगेगा कि जिन इलाकों में खांडसारी नहीं बनती है, गुड़ नहीं बनता है और चीनी की खपत ज्यादा होती है उन्हीं के कुछ भाईयों ने मिलकर ऐसी नीती निर्धारित कर दी है। अगर आप खपत को ही देखना चाहते हैं, तो 1971 की खपत को क्यों नहीं देखते, पिछले चार-पांच सालों की खपत को क्यों देखते हैं।

मेरा कहना है कि जब उपभोक्ता चीनी के दाम ज्यादा देखता है तो आप गन्ने की कीमत ज्यादा क्यों नही रखते? जब किसान सात रुपया सैंतीस पैसे या आठ रुपये से भी ज्यादा गन्ने के दाम मांग रहा है तो आप कहते हैं कि इससे महंगाई बढ़ जायेगी। लेकिन मैं पूछता हूं कि गन्ने की कम कीमत रखने से मंहगाई कैसे घटेगी जब कि बाजार के अन्दर व्यापारी और कारखानेदार ज्यादा चीनी के दाम लेकर जनता को लूट रहे हैं। इस तरह से महंगाई कैसे घटेगी, यह बात समझ में नहीं आती है। यह जो आपकी नीती है, वह कागजी नीती है ओर इसको आपको छोड़ना चाहिये और आज हमारे देश के अन्दर लोगों की क्या हालत है, उसे देखना चाहिए। जहां तक उपभोक्ताओं का ताल्लुक है, सन 1947 मे दस लाख टन चीनी की खपत थी जब कि आज 40 लाख टन से भी ज्यादा हो गई है। आज खाड और चीनी की खपत ज्यादा बढ़ रही है और वह चौगुनी हो गई है।

जहां तक गन्ने की पैदावार का सम्बन्ध है, उसकी कीमत का सम्बन्ध है, मुझे याद है कि किसी जमाने में गन्ना ढाई रुपया मन खरीदा जाता था और इस समय को बीते काफी मुद्दत हो गई है और आज पहले के मुकाबले में कितनी ही चीजों के दाम बढ़ गये हैं। जो ट्रैक्टर पहले 6 हजार रुपये को मिलता था, आज वह 30 हजार को भी नहीं मिलता है। तेल के भाव जो पहले थे उसके मुकाबले में आज चौगुने हो गये है। इसी तरह से स्पेयर पार्टस, इक्विप-मेंट और खाद, जिस दाम पर पहले थे, उसके मुकाबले में आज दाम बहुत ज्यादा है, और खाद की कीमत तो पांच गुनी ज्यादा हो गई है। तो मैं यह निवेदन करना चाहता हूं कि यह कहना कि गन्ने की कीमत कम रखने से मंहगाई नही बढ़ेगी, यह एक गलत तर्क है और अगर आप गन्ने की कीमत ज्यादा रखेंगे तो इससे महंगाई घटेगी।

सरकार ने कहा कि वह सेन्ट्रल एक्साइज सेस लगाना चाहता है। तो मेरा कहना है कि आज सरकार को एक्साइज ड्यूटी मे कितना फायदा है और वह इसको क्यो नही घटाता है ताकि चीनी उपभोक्ताओ को कम दाम पर चीनी मिल सके और काश्तकारों को भी गन्ने की कीमत ज्यादा मिल सके। मेरा आपसे यह कहना है कि आप जो कागज मे चीनी के सम्बन्ध मे नीति बनाते है, वह सही नीति नही बनता है। इसलिए मैं आप से निवेदन करना चाहता हू कि पिछले 25 सालो मे तीन, चार बार ऐसा समय आया जब कि कारखानेदारो ने यह कहा कि चीनी हमारे पास बहुत ज्यादा हो गई है, हमारी चीनी बाजार मे निकली नही है, कोई उठाता नही है, इसलिए इसे बाहर भेजने की इजाजत दे दी जाय और इसके बाद चीनी दो महीने बाद बाजार से गायब हो गई। उस समय कारखानेदारो ने कहा था कि चूकि हमारी चीनी नही बिक रही है, इसलिए हम गन्ने वालो को और काश्तकारो को पैसा नही दे सकते है। आज जो काश्तकार है वह वही का वहीं है और चीनी के कारखानेदार मालोमाल हो गये है। और उपभोक्ताओ को भी चीनी महगा दाम पर मिलती है, इसलिए मैं मंत्री जी से कहूगा कि यह जो आपके मंत्रालय का कागजी तर्क है या चाहे किसी दूसरे मंत्रालय का तर्क है, वह ठीक नही है और आपको सही तर्क को सामने रखकर नीति निर्धारित करनी चाहिये और तब ही इस चीज में कामयाबी हो सकती है।

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): मैं पहले कुलकर्णी जी की दो बातों की ताईद करूगा। उनका यह कहना बिलकुल सही है कि महाराष्ट्र मे गन्ना किसानो को सबसे अधिक दाम मिलता है और उनका यह कहना भी ठीक है कि हर जगह इशू प्राइस एक नही होनी चाहिए। इशू प्राइस एक होने से अच्छी मिल्स के लिए ठीक से चल पाना मुश्किल होगा। लेकिन उन्होने एक ही लहजे मे सरकार को धन्यवाद दे डाला कि सरकार ने बडी कोशिश के बाद चीनी के दाम को—रिकवरी से लिंक किया है। चीनी के दाम को रिकवरी से लिंक करना ठीक होता उस हालत मे जबकि सभी चीनी मिले कोआपरेटिव सेक्टर मे होती या सरकार के अधिकार मे होती। आज जबकि देश की अधिकाश चीनी मिले व्यक्तिगत हाथो मे है, धनवानो के हाथो मे है उस समय यह लिंक करना किसानो के हित मे ठीक नही होगा क्योकि—कुलकर्णी साहब सुन लें, वह इस बात को ज्यादा जानते होगे—व्यक्तिगत मालिक रिकवरी या परसेटेज जानबूझकर मेनीपुलेट करके ला दिखाते है और मैं जिम्मेदारी के साथ कहता हू कि जिन मिलो मे रिकवरी—अगर सही आकडे रखे जाय 10 परसेंट हो सकती है वहा 8 5 परसेंट या 8 परसेट दिखाई जाता है। रिकवरी तीन चीजो पर मुनहसिर करती है, एक तो गन्ने की क्वालिटी पर, दूसरे मशीन की कैपेसिटी पर और उसकी क्वालिटी पर कि कितना ज्यादा वह निकाल सकती है और तीसरे मेनेजमेंट की आनेस्टी पर। तीसरे फैक्टर, मैनेजमेंट की आनेस्टी, बहुत इम्पोटेन्ट है। पहले कुछ सालो तक आप मिलो मे एक्साइज इस्पेक्टर रखते थे जो जाच करते थे कि रोजाना कितनी चीनी का उत्पादन होता है। अब आपने यह कह दिया है कि एक इस्पेक्टर के चार्ज मे कई मिले होगी। नतीजा यह है कि चीनी मिल मालिक यह करते है कि दिन भर मे 500 बोरी चीनी निकली तो 100 बोरी हटा कर 400 बोरी उत्पादन दिखाते है और उन 400 बोरी पर रिकवरी जोडी जाती है। इस तरह जहा रिकवरी 10 परसेंट आ सकती है वहा रिकवरी आती है 8 परसेंट, 8 3 परसेंट, 8.4 परसेंट यह जो मिलमालिक रिकवरी लो दिखाते है, उत्पादन कम दिखाते है उसे उनको दो लाभ होते है। एक तो जो शुगर का स्टाक बाहर निकाल लेते है उसके ऊपर उनको एक्साइज

[श्री नागेश्वर प्रसाद शाही]

ड्यूटी नही देनी पडती है, एक्साइज ड्यूटी की चोरी करते हैं। दूसरे लो रिकवरी दिखा कर गन्ना किसान को कम दाम देते हैं। इसलिए मैं यह कह रहा हू कि आज जब कि अधिकाश मिल धनवानों के हाथ मे हैं और वे जानबूझकर, चोरी करके लो रिकवरी दिखाते हैं उस हालत में रिकवरी से गन्ने के दाम को जोड देना यह किसानो के साथ इन्साफ नही होगा। इसमे जो मिल्स ईमानदारी से रिकवरी दिखाएगी उनको तो ज्यादा धन देना पडेगा और जो मिले चोरी करेंगी रिकवरी कम दिखाएगी, मैनीपुलेट करे परसेंटेज को लो दिखाएगी उनको फायदा होगा। इसलिए मैं कहता हू कि आज की हालत मे बिलकुल जायज नही है। और जो फार्मूला लिंकिंग का रखा गया है उस पर भी मुझे कुछ कहना है। आपने रखा है 85 के ऊपर 8 रुपया और उस के बाद। परसट पर 94 पैसा और बढायेगे। इस तौर पर अगर रिकवरी दस परसेंट और साढे दस परसेंट हो तो गन्ना किसान को मैक्सिमम, ज्यादा से ज्यादा 10 रुपया मिलेगा। इस साल जब कि गन्ना किसान बारगेन कर सकता था और जब दाम 7·37 रखा गया था, उस ने मिल मालिक से दस रुपया तक दाम लिया। तो अब जब आप उसको बढा कर 8 रुपया रख रहे ह तो उस को इस में क्या मिलने वाला है और इस मे प्रोत्साहन मिलेगा मिल मालिको को कि साहब, सरकार मे ही दाम 8 रुपया कर दिया और जो फार्मूला सरकार ने बना दिया उस हिसाब से हम पे कर रहे है। तो ऐसा कर के आप गन्ना किसान को बारगेनिग पावर को भी कमजोर कर रहे हैं।

अन्त मे श्रीमन्, मै चाहूगा कि दाम की बात से शुरु करू। दिल्ली की खबर अखबारो मे है कि जहा प्रशासन ने अस्पतालो तक को चीनी देने मे अपनी असमर्थता व्यक्त की है। जब यह हालत दिल्ली की है तो आप इस से ही अदाजा लगा सकते है कि गाव मे किस को चीनी मयस्सर होगी। शादी ब्याह में किस को चीनी मिल सकेगी। मै सरकार से कहना चाहता हू कि आप सोचे कि इस के पीछे कारण क्या है कि आज चीनी चार और साढे चार रुपये मे बिक रही है। शासन केवल एक चीज कर दे और वह यह जो आपने चुनाव फड लिया है उस का हिसाब छपवा कर बाट दे।

श्री ए० जी० कुलकर्णी : आप का भी आ रहा है।

श्री नागेश्वर प्रसाद शाही : आप का भी समय पर आ जायेगा और हमारा भी आ जायेगा।

श्री ए० जी० कुलकर्णी : राजनारायण जी को भी क्या मिला है वह आयेगा।

श्री नागेश्वर प्रसाद शाही : राजनारायण जी का और आप का जो है वह सब आ जायेगा मगर इसको आप छपाते क्यो नही है। चीनी आज क्यो साढे चार रुपये बिक रही है उस के जाने से उस का कारण साफ हो जायगा अगर यह काग्रेस दल अपने चुनाव फड का हिसाब छाप दे और बता दे सारे देश को। मै श्रीमन्, कहना चाहता हू कि आज चीनी के दाम के पीछे केवल सत्त काग्रेस की राजनीति है और कुछ नही है, 1970 के दिसम्बर मे बबई की जो आप की काग्रेस थी काग्रेस के दो टुकडे होने के बाद उस में आप ने ऐलान किया था कि हमी की असली काग्रेस है और उस मे आप ने चार ऐलान किये थे कि आप साल भर मे क्या क्या करेगे। उस में जो सब से प्रमुख ऐलान था वह था कि हम चीनी मिलो का राष्ट्रीयकरण करेगे। दिसम्बर 1970 मे आप ने ऐलान किया था बबई के सम्मेलन मे 6 महीने के अदर चीनी मिलो का राष्ट्रीयकरण करेगे और आज अगस्त 1972 है। किसी ने उन को रोका चीनी मिलो का राष्ट्रीयकरण

करने मे। उत्तर प्रदेश की सरकार तब से बराबर कह रही है कि हम चाहते है कि चोनो मिलों का राष्ट्रीयकरण हो जाय, दिल्ली की सरकार भी यही कहती है, और दोनों जगह एक ही पार्टी की सरकार है और यह जादू चल रहा है। उन का कहना है कि राष्ट्रीयकरण करेंगे और मिल मालिकों को मिला देंगे, लेकिन वोट लेने के बाद सब भूल जाते है और चुनाव फंड में रुपया ले कर उन को छूट दे दी जाती है कि लूट लो जनता को। मैं श्रोमन्, यह कहना चाहता हूं अगर सचमुच गन्ना किसानों का कल्याण करना है और उपभोक्ता वर्ग का कल्याण करना है तो चोनो मिलों का राष्ट्रीयकरण होना चाहिए। उन के राष्ट्रीयकरण के पीछे जो यह भय छिपा हुआ है कि कास्ट आयरन का दाम बहुत देना पड़ेगा यह मैं जानना चाहता हूं कि क्यों देना पड़ेगा। आपके इंजोनियर्स, आप के अधिकारी अगर सही इवैलुयेशन करेंगे मिलों का, उन के इंजनों का, उन की सारी चीजों का तो कोई वजह नहीं कि हम को ज्यादा दाम देना पड़े। लेकिन जब तक राष्ट्रीयकरण नहीं हो जायेगा तब तक दूसरा कोई रास्ता नहीं है। यह हमेशा धोखा देते रहेंगे। यह उन से चंदा लेते रहेंगे और जनता को लूटने की उन को छूट देते रहेंगे।

अब एक चोज और कह कर मैं समाप्त करूंगा। बफर स्टाक की बात कही गयी है। सरकार ने कहा कि हम बफर स्टाक बिल्ड करेंगे ताकि कोई परिस्थिति पैदा हो जाय हम उस को मीट कर सकें। 1969-70 का सोजन दो साल पहले बीता था। उस समय 1969-70 में चोनी मिलों के पास इतना उत्पादन चीनी का हुआ था कि उन के गोदामों में चोनी रखने के लिए जगह नहीं रह गयी थी।

संसदीय कार्य विभाग में राज्य मंत्री (श्री ओम् मेहता) : वह चूहे खा गये।

श्री नागेश्वर प्रसाद शाही : एक प्राइवे पार्टी की बात मैं कहता हूं, उस को दो करोड़ रुपया एडवांस लेना पड़ा गन्ना किसानों को दाम देने के लिए। उन के गोदा ों में जगह नहीं थी और उन को दो, तोन, चार, गोदाम बनाने पड़े चोनो रखने के लिए। उस समय आपने क्यों नहीं बफर स्टाक बनाये। कहां वह चोनी चली गई। उस समय चारों ओर शोर मच रहा था कि चीनी कहां रखी जाय, कहां भेजी जाय। तो आज आप एक खयाली पुलाव पका रहे हैं कि बफर स्टाक बनावायेंगे। आप तब तक बफर स्टाक नहीं बना सकते जब तक कि ईमानदारी से बात करना न सीखें। आप तो सारे देश, सारो जनता को धोखा दे कर के वोट ले कर के उनका शोषण करा रहे हैं।

(*Time bell rings*)

श्रोमन्, मैं खत्म कर रहा हूं। अब मैं यह कहना चाहता हूं कि आपके रास्ते में क्या दिक्कत है टोटल कंट्रोल करने में। आप क्यों 60 परसेंट से 70 परसेंट करते है। पहले आपकी 70 परसेंट लेवी थी, फिर 70 परसेंट से 60 परसेंट पर आये थे और अब फिर 60 से 70 परसेंट पर गये है। यह क्या कूद फांद मचा रखी है शिन्दे साहब कि एक बार 70 से 60 परसेंट करते है और फिर दुबारा 60 से 70 परसेंट करते है। क्यों नही टोटल कंट्रोल करते हैं जब कि आप समाजवाद की बात करते है। कौन आपमे कह रहा है कि टोटल कंट्रोल करने में रुकावट है। सिवाय इसके और क्या है कि मिल मालिकों को छूट दे कर उनसे 5 करोड या 7 करोड़ लेते है और फिर उनको 70 करोड़ रुपया लूटने को छूट देते है।

आखिर में मैं एक बात कह दूं कि को-आपरेटिव शुगर फैक्ट्री में कोई दोष नही है। बड़ी शिकायत सुनी जाती है कि को-आपरेटिव में बड़ा दोष है। कोआपरेटिव में दोष अगर होता तो स्वीडन, इजरायल

[श्री नागेश्वर प्रसाद शाही]

नावें और सारे देशों मे, यहा तक कि अमेरिका मे कोआपरेटिव्ज एफिशियेटली काम नही कर रही होती। आपके देश मे क्यो ऐसा है। इसलिये कि यहा का कोआपरेटिव मिनिस्टर, यहा के राजनीतिज्ञ, कोआपरेटिव के पैसे को बईमानी करके निकाल करके राजनीति मे खर्च करते है।

(*Time bell rings*)

श्रीमन्, इस सम्बन्ध मे एक आखीरी उदाहरण मैं दे दू। वही कह कर मैं खत्म कर रहा हू। आज से सात आठ महीने पहले प्रधान मंत्री श्रीमती इन्दिरा गाधी लखनऊ गई थी, उनके स्वागत मे वहा बड़े बड़े फाटक बनाये गये थे और कोआपरेटिव सस्थाओ को भी आदेश दिया गया कि चार फाटक तुम्हे बनाना है। पचास हजार रुपये का चार फाटक बनवा दिया गया और टेलीफोन कर के रुपया माग लिया गया कोआपरेटिव सस्थाओ से। मैं चैलेंज के साथ कहता हू। चलना है तो चल कर देख ले।

श्री ओम् मेहता : क्या अभी वह फाटक मौजूद है।

श्री नागेश्वर प्रसाद शाही : मैं कोआपरेटिव सस्थाओ को लिखी गई चिठ्ठी आपको दिखाऊगा।

तो इस तरह से जो नीति है वह कोआपरेटिव सस्थाओ का शोषण करती है और कोआपरेटिव सस्थाओ को बदनाम करती है।

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF SHER SINGH) Sir, three main questions have been raised by the honourable Members in this debate The first question is with regard to the minimum price fixed for the sugarcane for the season 1972-73, the second question is about the percentage of levy sugar and the third question is about the sugarcane price arrears etc These are the three main questions which have been raised

SHRI S G SARDESAI . The price of levy sugar also.

PROF SHER SINGH I share the concern of the honourable Members about the rise in the price of sugar But, Sir, the main reason for this rise in the price of sugar, as has been mentioned by many honourable Members, is that the production of sugar has come down This year the total production is about 31 lakh tonnes and the consumption will be about 38 lakh tonnes, may be a little more than 38 lakh tonnes and we are to export 1 lakh tonnes, the committed quantity which we have to supply to the USA and the UK Therefore, now there is a shortfall of about 8 or 8 5 lakh tonnes ...

SHRI N G GORAY : What about the carry-over?

PROF SHER SINGH And, Sir, the carry-over was 14 lakhs tonnes Therefore, on the 30th September, 1972, we will be left with about 5½ lakh tonnes Now it is because of the shortage of this sugar with us that we had to reduce the quota of sugar from 3 25 to 3. Now this is one of the reasons of rising prices But there are other reasons also, as mentioned in my earlier statement

SHRI S G SARDESAI That is no reason, this is justification of black-market The cost of production did not increase.

PROF SHER SINGH We have to face facts These facts of life we have to face There are other reasons also One is that some hoarders have tried to create stocks and withhold them This is also one of the causes There are other causes also The third cause, as has been mentioned by hon Members, is that the distribution system has not been perfect and, therefore, the sugar which should go to domestic consumers in rural areas and in some parts of urban areas also does not reach them That

is because of the defect in the distribution system and that creates all this uneasiness in the mind of people.

Now with regard to two or three things, we took some steps. We took steps to catch the hoarders at various places in various States and also suggested for giving them examplary punishment. We have written to the States to do it. We have also asked the States to fix a quantity above which they have to take licences. If they have any other stock we have also written to the States to reduce the quantity so that we can catch people who have more stocks than the maximum quantity is fixed. In some States they have done it. In some States it is 5 quintals; for a quantity above 5 quintals they have to take a licence. In some States it is 10 quintals. Now we have drawn the attention of the States to reduce that quantity to the minimum and then ask those who want to have some more stocks to take a licence. We have also written to the State Governments to streamline the distribution system so that the consumers receive their quota.

Now, let me come to two or three main points. About the cane areas, let me inform the hon. Member who just now raised this question that this year as on 31st July 1972 the cane areas are 1.4% and that might have gone down still further. In Uttar Pradesh where this disease was rampant more, there in June it was .7%, and I think it must have come down further....

SHRI N. G. GORAY: You gave this answer in the morning.

PROF. SHER SINGH: But the overall figure of 1.4% includes the arrears of sugarcane which are to be paid by Maharashtra mill also, which could not be considered arrears as such....

SHRI S. G. SARDESAI : 1.4% of what?

PROF. SHER SINGH: Of the total sugarcane sold to the mills.

SHRI S. G. SARDESAI: What is the amount?

PROF. SHER SINGH: The amount is about 4 crores—nearabout 4 crores for the whole country.

Now let me take one more small point raised by Shri Ranbir Singh before coming to the main points. According to him, he feels that the quota of Haryana has gone down while the quota of Punjab has gone up. This is not true. Up to July we have been releasing 3.25 lakh tonnes of sugar and 60% of that was levy sugar. Now to Punjab we were giving 6500 tonnes; that was reduced to 6100 tonnes. For Haryana it was 4200 tonnes; it was reduced to 3.9. So the cut is proportionate everywhere. It is not that we have increased the quantity of sugar in one State and reduced the quantity in another State. In fact, there was one mistake which was committed in January. When the informal levy was introduced at that time our officers took into account only 1969-70 figures, the offtake in 1969-70, and that created large amounts of imbalances. For example, in Uttar Pradesh with a population of about 9 crores the quota on the basis of offtake in 1969-70 was nearly 21,000 tonnes and in Maharashtra with a population of 4 crores it was 34,000 tonnes. Therefore, we had to revise that policy and from February onwards now we have evolved a formula. When there was partial control in 1967-68 and 1968 69 we took the figures of actual consumption of the States during those two years and then also we take into account the population. On the basis of these two factors, we calculated and we took the average, and on that basis we are now distributing sugar throughout the country. So there is no injustice to any State and it is not that we have increased the quota for one State and decreased the quota for another State. It has to be understood.

[Prof. Sher Singh.]

Let me come to the main question. About the minimum price of Rs. 8, my colleague Shri Kulkarni said that for the first time we have accepted this formula. Now I also admit that this price of Rs. 8 is not the actual price which will be paid and for which we can get the amount of sugarcane that we want. In fact, we have come to a stage where, unless we produce more sugar, next year in 1972-73 conditions may go worse. Now, our immediate aim is to augment the production of sugar in the year 1972-73. It is from this premise that we have to proceed further. We have to read these two paragraphs together. The only mistake in the approach of Mr. Goray was that he considered these paragraphs of my statement—the first and the second paragraph—separately. We have to take them together. It is only then that we can have the whole picture. Now this minimum price of Rs. 8 per quintal is the notional price. Now suppose take up 100 per cent of sugar, in that case whatever price we fix will be the minimum price and also the maximum price because then there is no scope for a millowner to offer a higher price in competition to the price which the khandsari manufacturers and gur manufacturers could offer. Suppose we fix it at Rs. 10, because the whole sugar is controlled, and we will calculate the price at the rate of Rs. 10, they will not pay Rs. 11. They are not philanthropists. They will not pay more than that. Even if it is more than Rs. 10—supposing it is Rs. 11—the manufacturers of khandsari and gur might offer Rs. 12 or Rs. 13. There will be no end to that. Therefore, because we want to give an incentive price to sugarfcane growers and we want to attract more and more sugarcane for producing sugar. We consume about 30% of sugarcane for sugar, about 60% for gur, about 4% for khandsari and 4-5% for other uses. Now if we want to attract more than 30% of sugarcane for producing sugar, we have to give an incentive price and we have to give a price competitive to the price which the khandsari and gur manufacturers can give. Therefore, it is for that reason that we have kept this 30% in the free sale market. Unless we do that....

SHRI N. G. GORAY: That means they can fleece us first and then....

PROF. SHER SINGH: The experience of the past is, as the hon. Member himself informed the House, that the production of sugar began to rise from 1967-68. It went up in 1968-69 and in 1969-70 also, because of this partial control the mill owners could pay Rs. 15 and even Rs. 17 in Uttar Pradesh in 1968-69 and it was because attractive prices were paid to the sugarcane growers that more area came under sugarcane and the production of sugar increased. Now our aim in 1972-73 is to increase the production of sugar. Once we start the process of 1967-68 and 1968-69 and we start increasing the production of sugar we can catch up next year and we will be in a position to have buffer stocks. It is then that we will be able to control the prices and keep them at a particular level where we want to keep them. Now this is our aim and this I have stated in the third paragraph, that our aim is to produce more sugar, to increase the quantity and to improve the quality of sugarcane and then create buffer stocks. It is then that we will be able to control the prices and we can have some control over the industry also.

SHRI S. G. SARDESAI: What about the levy prices?

PROF. SHER SINGH: We have worked out levy prices for fifteen zones. For each zone we have taken into consideration several factors. One is the minimum statutory price of 7.37. That is the basis on which we are calculating. We have also taken into consideration the other escalations and on the basis of the formula evolved by the Tariff Commission we have worked out the levy

prices which range between about Rs. 123 in Andhra Pradesh and Rs. 180 in Madhya Pradesh. That differs from place to place; that depends upon the longevity of the season and....

SHRI S. G. SARDESAI: This price is per quintal of sugar?

PROF. SHER SINGH: Yes, for sugar. Now we have taken a decision to pool it so that the consumers all over the country could get this levy sugar at the same price.

SHRI S. G. SARDESAI: What is the price?

PROF. SHER SINGH: That is worked out on the basis of the levy price prevailing in the various zones. We will pool those prices and then we will work out a pooled price and that will be the price which will be paid by consumers all over the country.

SHRI N. G. GORAY: Probably it will be somewhere between Rs. 123 and Rs. 180?,

PROF. SHER SINGH: Yes, it may be about Rs. 150 or something like that. Our policy is it should be same price for all the consumers throughout the country. Now because of the difference in the levy prices in the various zones when sugar is lifted from a particular zone for a particular area, the people there have to pay a different price. In Maharashtra and in Andhra Pradesh they have to pay less because the levy price there is less there. They could get sugar for Rs. 1.80 or Rs. 1.75 while at other places it may be Rs. 2 or Rs. 2.10. We want to bring the price to the same level throughout the country so that the consumer can pay the same price.

Here one thing should be seen. Mr. Goray said that this 70-30 per cent scheme is not going to help the *garibi hatao* thing; it will not help the poor people. I want to say here that this 70 per cent of levy sugar which we will be selling at a pooled price will be practically subsidised because the mill owners will actually be paying more than the minimum statutory price while the levy price is calculated on the basis of the minimum statutory price. Therefore this price will be less than the actual cost price of the mills and so this will be subsidised sugar. We want to give this subsidised sugar to domestic consumers at a pooled price throughout the country and the balance of the 30% will be left with them for free distribution..

SHRI S. G. SARDESAI: At Rs. 4 per kilo.

PROF. SHER SINGH: Now we are trying to streamline the distribution system. We have written to the State Governments that not only sugar but also other foodgrains and other essential commodities should be distributed through fair price shops throughout the country, in the remotest villages also. Once that is done and we are able to send 70% levy sugar at a subsidised price to the domestic consumers, that will help the poor. Now this is not in contradiction of our policy of *'garibi hatao'*; we are helping the poor. The 30% which will be sold in the free market, that will mostly be purchased by those who consume more sugar and naturally are the affluent people in society who can afford to pay more. Therefore, this 30% will mostly hit those people who have the capacity to pay more, not those people who do not have the capacity to pay more, because they will get their quota out of the 70% levy sugar which will be subsidised.

So, Sir, I do not think I have anything more to say in reply to the main points.

SHRI N. G. GORAY: I think you should point out that the by-products should be used in a better manner.

PROF. SHER SINGH: For the by-product of molasses this Ministry, as I said, has no control over it. It is the

[Prof. Sher Singh]

Ministry of Industrial Production because they give the by-products to several other industries and several other industries utilise the by-products.

SHRI S. G. SARDESAI: What about nationalisation?

PROF. SHER SINGH: We have now moved that the price of molasses should be increased; we have taken up this matter. Then we will earn more and we can give more to the sugarcane-growers. We want to do that. As for nationalisation we have said more than once in this House that the Sugar Enquiry Commission is going into the whole question. They have submitted interim report.

श्री नवल किशोर : मैंने पूछा था कि कोई रिपोर्ट आयी है?

श्री रणबीर सिंह : एक आयी है, इंटेरिम रिपोर्ट आयी है

We have received an interim report.

Mr. Nawal Kishore made the remark that we make promises but never fulfil them. I made two promises, one that the interim report of the Sugar Enquiry Commission will be received during this month itself and two, that the sugarcane policy will be announced during this Session. Both these things have been done. I have kept my promise. We have received their interim report, and we have asked the Sugar Enquiry Commission to give their final report also shortly; we want them to expedite.

MESSAGES FROM THE LOK SABHA

I. THE PRESIDENTIAL AND VICE-PRESIDENTIAL ELECTIONS (AMENDMENT) BILL, 1972

II. THE INDIAN COPPER CORPORATION (ACQUISITION OF UNDERTAKINGS) BILL, 1972

III. THE INSECTICIDES (AMENDMENT) BILL, 1972

IV. THE RICE-MILLING INDUSTRY (REGULATION) AMENDMENT BILL, 1972

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha signed by the Secretary of the Lok Sabha:—

I

"I am directed to inform Rajya Sabha that Lok Sabha at its sitting held on Wednesday, the 30th August, 1972, adopted the annexed motion in regard to the Presidential and Vice-Presidential Elections (Amendment) Bill, 1972.

I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the members of Rajya Sabha appointed to the Joint Committee, may be communicated to this House."

MOTION

"That the Bill to amend the Presidential and Vice-Presidential Elections Act, 1952, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

(1) Shri P. Gangadeb
(2) „ P. K. Ghosh
(3) Sardar Mohinder Singh Gill
(4) Shri S. B. Giri
(5) „ H. R. Gokhale
(6) „ Jagannathrao Joshi
(7) „ J. G. Kadam
(8) „ S. A. Kader
(9) „ Robin Kakoti
(10) „ A. Kevichusa
(11) „ Piloo Mody
(12) „ Samar Mukherjee
(13) „ Pratap Singh Negi
(14) „ Tarkeshwar Pandey
(15) „ Rasiklal Parikh
(16) „ Jharkhande Rai
(17) „ Rajdeo Singh
(18) „ J. Rameshwar Rao
(19) „ M. S. Sanjeevi Rao
(20) „ S. C. Samanta
(21) „ C. K. Jaffer Sharief